



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

Notification  
Srinagar, the 3rd of August, 2012.

**SRO 255** .- In exercise of powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989 and in partial modification of notification SRO 80 dated 26-02-2010, the Government hereby appoint Shri Abdul Majid Tak (Yaripora), Advocate, Kulgam as Public Prosecutor, Kulgam for the Court of Principal District and Sessions Judge, Kulgam on terms and conditions laid down in Government Order No.169-LD(A) of 2002 dated 05-04-2002 read with Government Order No. 202-LD(A) of 2003 dated 20-01-2003 and Government Order No. 2575-LD (A) of 2010 dated 10-12-2010.

By order of the Government of Jammu and Kashmir.

Sd/-  
(G. H. Tantray), IAS  
Secretary to Government,  
Department of L, J&PA

Dated: 03 -08-2012.

No: LD (A) 93/29

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. Registrar General, J&K High Court, Srinagar.

5. Secretary to Government, General Administration Department.
6. Principal District and Sessions Judge Kulgam.
7. Deputy Commissioner, Kulgam.
8. OSD to the Hon'ble Minister of State for Law, Justice and parliamentary Affairs for information of the Hon'ble MoS.
9. Special Assistant to the Hon'ble Minister for Law, Justice and parliamentary Affairs for information of the Hon'ble Minister.
10. Shri Abdul Majid Tak (Yaripora), Advocate, Kulgam.
11. Shri Ghulam Mohi-ud-Din Reshi, Advocate, Kulgam for information.
12. General Manager, Government Press, Jammu for publication in an extraordinary issue of the Government Gazette.
13. SRO Section, Department of LJ&PA w.7.s.c.
14. Concerned file.

  
(Showkat Ahmad Mir)  
Assistant Legal Remembrancer,  
Department of LJ&PA

3.8.2012